

14
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 176-182 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017

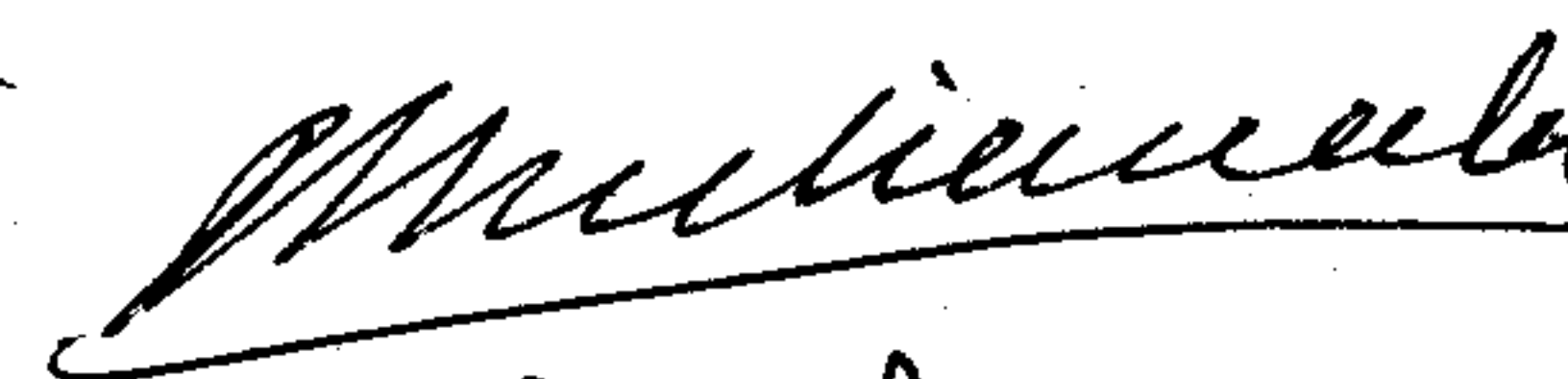
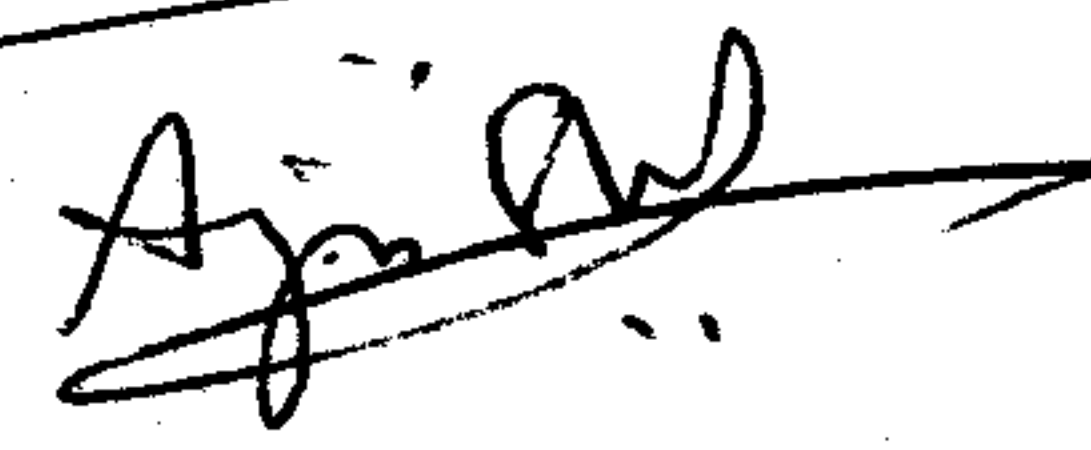
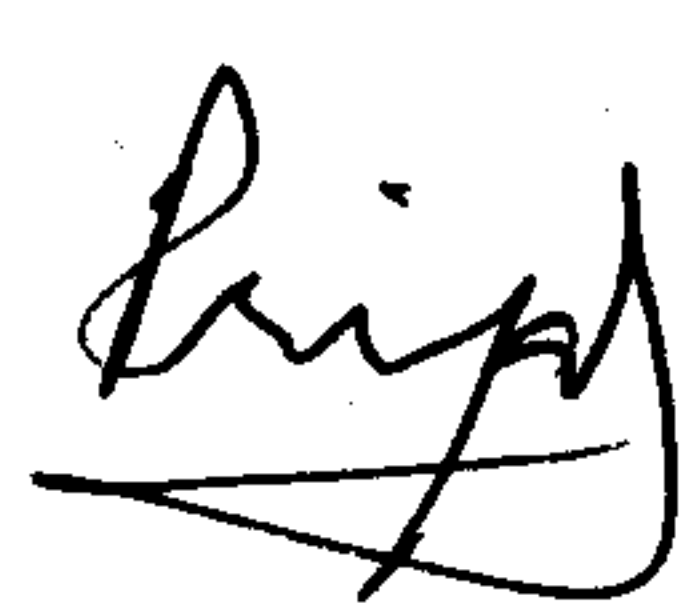


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

Name of the Company: Virendra R Gandhi Ors.
V/s.
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S GODIAWALA	ADVOCATE	RESPONDENT No-3	
2.	A. R. Sheth	Adv. & Solicitor	Petitioners	
3.	PRIYAL PARIKH FOR NANAVATI ASSOCIATES	Advocate	Respondent No 1, 6	
4.	Parth Contractor	Adv.	Resp.	
5.	Sandeep Singhi	Adv.	Resp.	


ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Ms. Priyal Parikh i/b Nanavati Associates present for Original Respondent No. 1 and 6. Learned Advocate Mr. Pavan Godiawala present for Original Respondent No. 3. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Parth Contractor present for Original Respondents.

Report on settlement process filed in a sealed cover on 11.09.2017.

Both sides counsel represented that settlement process is going on and it may take one more month time considering the complex issues involved.

List the matter on 13.10.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of September, 2017.